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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT MOTOR VEHICLES (TAXATION OF PASSENGERS) (AMENDMENT) BILL, 2014.

GUJARAT BILL NO. 21 OF 2014.

A BILL

further to amend the Gujarat Motor Vehicles (Taxation of Passengers) Act, 1958.

It is hereby enacted in the Sixty-fifth Year of the Republic of India as follows :-

1. This Act may be called the Gujarat Motor Vehicles (Taxation of Passengers) (Amendment) Act, 2014. Short title.
2. In the Gujarat Motor Vehicles (Taxation of Passengers) Act, 1958, in section 3, in sub-section (1), for the words "seventeen and one-half per cent.", the words "seven and one-half per cent." shall be substituted. Amendment of section 3 of Bom. LXVII of 1958.

STATEMENT OF OBJECTION AND REASONS

At present under the provision of section 3 of the Gujarat Motor Vehicles (Taxation of Passengers) Act, 1958, a passenger tax is levied at the rate of 17.5 per cent. of the inclusive amount of fares payable to the operator of a state carriage which is leviable on all passengers carried by state carriage.

The Finance Minister in his budget speech in the Legislative Assembly on 1st July, 2014 has proposed to reduce the said rate of tax from 17.5 per cent. to that of 7.5 per cent. in order to provide relief to the passengers carried by the state carriage. This reduction in the tax would result into reducing the fare of the State Transport buses.

In order to giving effect to the said proposal, the relevant provision of the Gujarat Motor Vehicles (Taxation of Passengers) Act, 1958 is proposed to be amended.

This Bill seeks to amend the said Act to achieve the aforesaid object.

Dated the 17th July, 2014.

NITIN PATEL.

By order and in the name of the Governor of Gujarat,

Gandhinagar,
Dated the 18th July, 2014

ARVIND AGARWAL,
Principal Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.